

APPELLATE TRIBUNAL FOR ELECTRICITY
New Delhi

CIRCULAR

Ref: APTEL/Registry/Procedure-2012

24.02.2012

It is brought to the notice for all the concerned, that once an Appeal/Petition is filed before the Hon'ble Tribunal and after the scrutiny by the Registry, the same is not found in order, then the defects are rectified/removed by the parties or through their counsels, thereafter, if the parties or their counsel, failed to comply with the notice of defects in filing or the parties failed to remove the defects well in time and the paper book remained unattended for more than 30 days after issuance of the notice, then in that event, the matter shall be placed before the Hon'ble Court for passing appropriate orders.

This shall be followed strictly.


(REGISTRAR)

Copy to :

1. All the Notice Boards of the Tribunal
2. All the PPS/PS to Hon'ble Members for submission of this circular before the Hon'ble Members for information
3. Bar Room of APTEL
4. Website of APTEL